

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - 1

ITEM No.12- IA/1063(AHM) 2024
In
CP(IB) 37 of 2017

Proceedings under Section 10 IBC

IN THE MATTER OF:

PSL Ltd

.....Applicant

V/s

Edelweiss Assets Reconstruction Co Ltd & Ors

.....Respondent

Order delivered on: 16/07/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)

Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant

: Ms. Prutha Bhavsar, Advocate

For the Liquidator

: Mr. Rajiv Chawla, Advocate for

: Mr. Arjun Sheth, Advocate

ORDER
(Hybrid Mode)

IA/1063(AHM) 2024

This is an application filed by the applicant under Section 60(5) of the Insolvency and Bankruptcy Code, 2016 read with Rule 11 of the National Company Law Tribunal, Rules, 2016.

After making brief submissions in the matter, Counsel for the applicant requested the withdrawal of the present application.

Accordingly, **IA/1063(AHM) 2024** is dismissed as withdrawn.

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SAMEER KAKAR
MEMBER (TECHNICAL)

-sd-

SHAMMI KHAN
MEMBER (JUDICIAL)